

**IN THE COURT OF SH. PULASTYA PRAMACHALA,  
SPECIAL JUDGE CBI - 13, (PC ACT)  
ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI v. S. A. Saifi**

**RC No. 3(E)/2007**

**U/s. 120-B/218 IPC r/w. Sec. 13(1) (d) of PC Act, 1988**

15.07.2021 (At 10:30 AM)

**Presence:** Sh. Neelmani, ld. PP for CBI.  
Mohd. Rizwan, advocate.  
Sh. Dilshad Ahmad Saifi in person.  
Sh. Daljeet Singh (reader), Sh. Ganesh Singh Rawat (P.A.), Sh. Tarun Aggarwal (ahalmad) & Sh. Rajeev Kumar (P.A.) of this court, are present through video conference.

**(Through Cisco Webex Meeting App)**

In continuation of previous order, hearing of this case is being hosted by Sh. Daljeet Singh, reader of this court on designated video conference link of this court. It is certified that audio and video quality of the hearing remained satisfactory to conclude the hearing.

Mohd. Rizwan, advocate sought to represent convict S.A. Saifi. However, he conceded that he has not filed any vakalatnama on the record, so as to represent him. As per report received, fresh notice at new address of convict was served through wife of Sh. S.A. Saifi. In these circumstances, Mohd. Rizwan, advocate is directed to ensure that he files his vakalatnama and for that purpose, he shall mail the scanned copy of duly executed and stamped vakalatnama at the designated e-mail address of this court. Mr. Rizwan also sought time for appearance of convict. He can make such prayer in his application by mailing scanned copy of such application at the designated e-mail address of this court. For this purpose, he is

given time to make necessary steps immediately. Matter is passed over to 12 noon.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to Ahalmad electronically, for compliance and for uploading on the website.

**(Pulastya Pramachala)**  
Special Judge (CBI-13), PC Act,  
RADC, New Delhi/15.07.2021

15.07.2021 (At 12:50 PM)

**Presence:** Sh. Neelmani, Id. PP for CBI.  
Sh. Dilshad Ahmad Saifi in person alongwith Sh. Gajender Mohan Chand, advocate.  
Sh. Daljeet Singh (reader), Sh. Ganesh Singh Rawat (P.A.), Sh. Tarun Aggarwal (ahalmad) & Sh. Rajeev Kumar (P.A.) of this court, are present through video conference.

**(Through Cisco Webex Meeting App)**

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Since 12 p.m. till 12.43 p.m., we all waited for appearance of convict S.A. Saifi or his counsel. However, no one has joined. Mohd. Rizwan, advocate was shown to have joined the proceedings for a brief period, but thereafter, he logged out and did not join back the proceedings.

Ahalmad of the court has talked to Mohd. Rizwan, advocate on the number, provided by wife of convict. Mohd.

Rizwan informed ahalmad that he has sent the mail, though, no mail of his vakalatnama or application has been received so far. Now, at least one thing has been confirmed that convict is well aware of the application moved by his surety, so as to withdraw his surety bond. Ideally, convict was expected to furnish his new surety bond, till this date. But he has not done so.

At this stage (at 12.47 p.m.), Mohd. Rizwan, advocate has once again joined the proceedings. He cited network problem and sought time till tomorrow morning to do the needful, so as to mail fresh surety bond and his vakalatnama. On his request, the matter is adjourned for tomorrow morning. Convict is expected to produce his new surety in tomorrow's proceeding, through video conference and scanned copy of surety bond as well as vakalatnama should be mailed at the designated e-mail address of this court prior to 10 a.m. tomorrow. Put up tomorrow i.e. 16.07.2021 at 10.00 a.m. through video conference.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to Ahalmad electronically, for compliance and for uploading on the website.

**(Pulastya Pramachala)**  
Special Judge (CBI-13), PC Act,  
RADC, New Delhi/15.07.2021